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(iii) Special police staff is deputed daily in mobile van from 9.00 P.M. till the close of last cinema shows, to check against the offending drivers, especially at Cinema Houses, Railway Stations, Palam Airport etc.

(iv) In order to obviate the chances of refusal, over-charging and misbehaviour at the two Railway Stations and Inter-State Bus Terminus, taxis and scooters are made to stand in a queue and are required to carry passengers in their turn, whatever may be their destination. The Traffic Police on duty there ensure that no inconvenience is caused to the intending passengers.

(v) In order *to* detect the defaulting drivers, special raids are also organised by the Traffic police intermittently in plain clothes and the drivers are prosecuted for refusal, misbehaviour and over-charging.

(vi) Complaint books have been supplied to all Police Stations for the facility of the complainants to lodge a complaint at the nearest Police Station.

(vii) At the monthly public meetings at the Police Stations, the members are informed about the availability of complaint books at the Police Stations.

(viii) All the Officers and Head Constables of the Delhi Traffic Police carry challan books while proceeding for duty. •If any complaint is made to them, ac'ion against the offending drivers is taken on the spot.

(ix) Besides prosecutions in courts of law, a number of complaints of a serious nature are also referred to the Licensing Authority, Delhi, for taking disciplinary action against the defaulting drivers by disqualifying them, for a specified period, for holding or obtaining a driving licence, under Section 15(1)(c) of the Motor Vehicles Act.

UNEMPLOYMENT RELIEF TO SEAMEN

,464. SHRI J. S. TILAK : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/TO^ pieasea

कार्यं तथा नौबहन और परिवहन मंत्री be

0 state :

(a) whether the Study Group appointed to evolve a scheme for providing unemployment relief to seamen has since submitted its report;

(b) if so, what are the details thereof; and

(c) what is Government's reaction thereto ?

to Questions

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT/संसदीय कार्य तथा नीवहन और qpra^r mt (SHRI RAJ BAHADUR): (a) No, Sir.

(b) and (c) Do not arise.

CHANGE IN DESIGN OF HUNDRED-RUPI t NOTES

465. SHRI B.C. PATTANAYAK : Will the Minister of FINANCE/fim Scft be pleased to state :

(a) whether there is any proposal under Government's consideration to change the design of hundred-rupee notes; and

(b) if so, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE/faw *rar?TO * *rm mt* (SHRI K. R. GANESH) : (a) and (b) No decision has been taken so far regarding the next change to be made in the design of the hundred rupee note. A new Bank Note Press is being set up at Dewas (M.P.) and is expected to commence production in the beginning of 1973-74. This Press will use a printing technology which is different from and superior to the technology now being used in the India Security-Press, Nasik. This new technology will make it possible to incorporate various improved features in the notes to be printed by this process. For achieving these improvements; the designs will have to be changed for all denomination of notes which will be printed in the new Bank Note Press, including the hundredrupee note.

INCOME-TAX DUES OF PROPER KAJORA COAL Co.

466. SHRI BALACHANDRA MENON : SHRI BHUPESH GUPTA :

Will the Minister of FINANCE/fTT fl'oft be pleased to state :

(a) what are the names of the members of the Board of Directors of Sri Nimbarak Proper Kajora Coal Co. Pvt. Ltd. West Bengal;

(b) what is the total amount of incometax and other taxes assessed on the Con pany and its Directors during the last foi r years;

(c) whether the Company has cleared its arrears; if not, what is the amount of dues outstanding against the Company and its Directors; and